

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.No. 576/92

~~L.A.No.~~

Dt. of Decision: 7.12.1992.

<u>L.Nagaraju</u>	Petitioner
<u>Mr.B.S.Rahi</u>	Advocate for the Petitioner (s)
Versus	
<u>Regional Director, Employees State Insurance Corporation, Hyderabad.</u>	Respondent.
<u>Mr.N.R.Devraj</u>	Advocate for the Respondent (s)

COMMISSION:

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether copy to be sent to judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

}

No

avl/

T. C. A.
(HTCSR)
M(J)
23/12

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.576/92

Date of Order: 7.12.1992

BETWEEN :

Sri L.Nagaraju

.. Applicant.

A N D

Regional Director,
Employees State Insurance
Corporation, Hill Fort Road,
Adarshnagar,
Hyderabad - 500 463.

.. Respondents.

Counsel for the Applicant

.. Mr.B.S.Rahi

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

T. Chandrasekhara Reddy

Pige

.. 2 ..

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to step up and refix applicant's pay as U.D.C. equal to the pay of his junior (P.K.R.Murthy) and to pay arrears on such refixation and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

The facts giving rise to the present application are as follows:-

The applicant was appointed as L.D.C. in the corporation of respondents on 1.2.1973. The applicant was promoted as U.D.C. on 18.7.1981. Sri P.K.R.Murthy who is junior to the applicant was appointed as L.D.C. on 28.4.1976 in the respondents corporation. He was promoted as U.D.C. on regular basis on 18.7.1981. As Sri P.K.R.Murthy junior to the applicant was promoted on adhoc basis as U.D.C. earlier than the applicant, Sri P.K.R.Murthy was fixed at a higher rate than that of the applicant when the applicant was regularly promoted as U.D.C. on 18.7.1981. As junior to the applicant was promoted on adhoc basis earlier than the applicant and when the applicant was promoted on regular basis an anomaly arises as the pay of the applicant was less than that of his junior Sri P.K.R.Murthy. This disparity in pay had continued. So, the present O.A. is filed by the applicant for the relief as already indicated above.

T.C.R.

..2

(24)

3. Counter is ^{not} filed by the respondents opposing this O.A.

4. The question of limitation is raised in the O.A. It is well settled that with regard to the fixation of pay and grant of pensionary benefits there cannot be any question of limitation as the grievance would be of continuous nature. So, in view of this position, we are of the opinion that it is not open for the respondents to raise ⁱⁿ this O.A., the point of limitation. But no doubt, the parties that approach the Tribunal are governed by the provisions of Section 21 of the Administrative Tribunals Act, which deals with the question of limitation. As we are dealing with the case of continuous grievance, in view of the provisions of Section 21 of the Administrative Tribunals Act, the monetary benefits that are ^{to be} granted to the applicant are to be restricted only for a period of one year prior to the filing of this O.A.

The following facts are not in dispute in this O.A. (1) The applicant and the said Sri P.K.R. Murthy junior to the applicant belong to the same category and the post for which they are appointed and promoted are identical and are in the same cadre. (2) the scale of pay of the lower post (L.D.C.) and higher post (U.D.C.) in which the applicant and the P.K.R. Murthy junior to the applicant are entitled to draw pay are identical. Sri P.K.R. Murthy though was junior to the applicant due to the adhoc promotion purely under fortuitous circumstances, had earned certain increments. That ~~the said Sri P.K.R. Murthy junior to the~~ applicant had become higher than that of the applicant. But it is not in dispute that said Sri P.K.R. Murthy was regularly promoted as U.D.C on 18.7.1981 and where as the applicant was promoted as U.D.C. on 18.7.81. So, as the applicant and the said Sri P.K.R. Murthy were recruited

T. C. [Signature]

Page

Copy to:-

1. Regional Director, Employees State Insurance Corporation, Hill Fort road, Adarshnagar, Hyd-463.
2. One copy to Sri. B.S.Rahi, advocate, CAT, Hyd.
4. One spare copy.

P.S. Ram A
28/11/82

BB

into service in the respondents corporation in the same cadre and in the same grade and their pay scale is identical in all respects both in the lower grade and in the higher grade. There cannot be any doubt ^{about} the fact that the applicant herein is entitled for stepping up of his pay equal to that of Sri P.K.R. Murthy junior to the applicant w.e.f. 18.7.1981 on which date the said P.K.R. Murthy as already pointed out has been regularly promoted as U.D.C. So, the applicant is entitled to get his pay fixed notionally on par with his junior Sri P.K.R. Murthy w.e.f. 18.7.1981. Besides the applicant will also be entitled for all notional benefits w.e.f. 18.7.1981 not only in the post of U.D.C. but also in other posts in which the applicant had been promoted. But as already pointed out the applicant will be entitled to actual monetary benefits only from one year prior to the filing of this O.A. i.e. from 13.7.1991 and hence a direction is liable to be given to the respondents on the lines indicated above.

6. Hence, the respondents are hereby directed to step up notionally the pay of the applicant on par with his junior Sri P.K.R. Murthy in the post of U.D.C. w.e.f. 18.7.1981 and grant all notional benefits in the post of U.D.C. and the other post to which the applicant was promoted. Further, we direct the respondents to grant actual monetary benefits to the applicant w.e.f. 13.7.1991 which is one year from the date of filing of this O.A. O.A. is allowed accordingly. The other reliefs with regard to payment of interest are refused. O.A. is taken on board at request of Mr. B.S. Kahi and Mr. N.K. Devraj.

T. Chandrasekhara Reddy
 (T. CHANDRASEKHARA REDDY)
 Member (Judl.)

Dated: 7th December, 1992

(Dictated in Open Court)

4
 Dy. Regis. 28/12/92

SC

Com 18...ST-